

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
RCP (IB)-01(PB)/2023
Old CP No. (IB)-1077(PB)/2020

IN THE MATTER OF:

Dalmia Family Office Trust ... Applicant/Petitioner
Vs
Anand Divine Developers Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ajay Bhargava, Ms. Wamika Trehan, Ms. Raddhika Khanna, Mr. Varun Chopra, advs.
For the Respondent : Mr. Ajit Kumar, Advocate

ORDER

1. Ld. Counsel Mr. Varun Chopra for the petitioner appeared through VC. Ld. Counsel Mr. Ajit for the Respondent appeared through VC.
2. It is stated by the Ld. Counsels that in a similar matter titled as *Dalmia Family Office Trust vs ATS Infrastructure Limited (IB)-1078(ND)/2020* an order was passed by Bench-III of NCLT, New Delhi dated 09.06.2023 wherein a petition has been dismissed and an appeal has been pending before the Hon'ble NCLAT.
3. The issue raised in the present case also have a bearing on the same lines. Hence Ld. Counsel sought an indulgence by this Bench to postpone the hearing so that the issue can be resolved before the Hon'ble NCLAT in the above-stated case.

4. At the request of Ld. Counsels, we have adjourned the matter several times. The next date of hearing before the Hon'ble NCALT is 22.04.2024.
5. Taking the above statement on record and at the request of the Ld. Counsels for the parties, we are inclined to adjourn the matter **to 29.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 08.04.2024